CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

OA/330/00139/2014

Allahabad this the 31st day of August, 2018

Hon'ble Mr. Gokul Chandra Pati, Member- A

Abdul Wahid, Son of late Imam Bux, Resident 130/577/5 Murga Market, Bakarganj, District Kanpur Nagar.

Applicant

By Advocate: Mr. Vinod Kumar

<u>Vs.</u>

- 1. Union of India through General Manager, North Central Railway, Subedarganj, Allahabad.
- 2. Divisional Railway Manager, North Central Railway, Allahabad.
- 3. Senior Divisional Electrical Engineer, North Central Railway, Allahabad.

Respondents

By Advocate: Mr. Awadhesh Rai

ORDER

Delivered by Hon'ble Mr. Gokul Chandra Pati, A.M.

Shri Vinod Kumar, learned counsel for the applicant and Shri Awadhesh Rai, learned counsel for the respondents are present.

2. Counsel for the applicant submitted that for the period 20.04.2000 to 30.05.2000 during which the applicant was on sick leave, his salary was not being paid in spite of the fact that the applicant has applied extra ordinary leave as per annexure A-2 at page 19 of the O.A. It is seen that in this application the applicant prayed for his salary of the period although the subject of this

application is mentioned to be for sanction of leave. From this application, it is not clear as to what type of leave had been applied for by the applicant and whether it is according to the rules.

- 3. Learned counsel for the respondents submitted that the applicant has not furnished any documents for sanction of leave, which can be considered by the respondents.
- 4. In view of the above, the applicant is directed to make a fresh application for medical leave in the prescribed format, enclosing the documents that are required for sanction of such leave as per rules and if the same is submitted by the applicant within fifteen days from the date of receipt of a copy of this order to the respondent No. 2/competent authority, then the such authority shall consider the same as per rules, without insisting that the applicant furnishes medical certificate from the Railway Doctors since the respondents have already accepted the applicant's fitness certificate issued by the Doctor before allowing him to join the duties. The authority shall decide such application of applicant for medical leave within two months from the date of receipt of such application by a speaking order.
- With the aforesaid directions, the O.A. stands disposed of. No cost.

Member- A

/M.M/